

(b) and (c) As per *modus operandi*, regular exercises are being carried out by the CRPF to ensure the safety and security of troops. However, it is not in National Security/Public interest to indicate the details of these exercises.

Record of private security agencies

2112. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government maintains the record of private security agencies working in the country;

(b) if so, the details thereof;

(c) whether there is a legal regulatory framework in the country under which the private security agencies operate;

(d) the measures being taken by Government for stringent monitoring of security agencies in view of the security threats being posed by such unregistered agencies;

(e) whether Government has any mechanism to regulate the functioning of private security agencies in the country including their recruitment and training; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (f) The Ministry of Home Affairs does not maintain the record of private security agencies working in the country. However, for regulation of the working of private security agencies, the Central Government has enacted the Private Security Agencies (Regulation) Act, 2005 and notified the Private Security Agencies Central Model Rules, 2006. So far, 31 States/UTs have framed and notified rules based on the provisions of the Act and Central Model Rules. Under the Act, the power to grant licence to a private security agency vests in the State/UT Governments concerned. Action against such agencies which function without a valid licence is also required to be taken by the concerned State/UT Government.

As per the Central Model Rules, 2006 notified by the Central Government, it is for the Controlling Authority of the concerned State/UT Government to ensure

proper verification of the credentials of the persons recruited as guards/supervisors by the private security agencies and also training to be received before recruitment of these personnel.

Misuse and abuse of Law relating to rape and sexual abuse

2113. SHRI BALWINDER SINGH BHUNDER: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents pertaining to misuse and abuse of law relating to rape and sexual abuse have come to the notice of Government;

(b) if so, the reaction of Government on these abuse of law relating to rape and sexual abuse; and

(c) whether Government intends to undertake certain measures to prevent the abuse of such laws?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) There have been reported instances of misuse and abuse of law relating to rape and sexual abuse. There are enough checks and balances within the administrative, police and judicial processes to check such misuse and abuse.

Special dum dum bullets for Sky Marshals

†2114. DR. YOGENDRA P. TRIVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether special 'dum dum' bullets are to be provided to sky marshals deployed to deal with the situation of plane hijacking and holding passengers hostage;

(b) if so, the details of this 'dum' dum' bullets and its usage;

(c) whether other passengers can remain safe from it; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The National Security Guard (NSG) is in possession of requisite arms, ammunition and equipment to perform counter hijacking and they are periodically upgraded.

† Original notice of the question was received in Hindi.